

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION**

Lok Sabha

UNSTARRED QUESTION NO. : 2526

(TO BE ANSWERED ON THE 13th March 2025)

COMPLIANCE OF SAFETY AND MAINTENANCE REGULATIONS

2526. SHRI SACHITHANANTHAM R

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) whether the Government has taken measures to implement the Parliamentary standing committee recommendations to ensure compliance of airline operators with all safety and maintenance regulations for aircraft engines, if so, the details thereof;

(b) whether as per the committee's recommendation to impose heavy penalties on airline operators found violating rules in this regard, a penalty method has been introduced and if so, the details thereof; and

(c) the details of companies that have been penalized during the last two years for non-compliance with aircraft engine safety norms?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): Yes. Directorate General of Civil Aviation (DGCA) permits the import of only those aircraft and engines that are type-certified by the state of design, such as the Federal Aviation Administration (FAA), European Aviation Safety Agency (EASA), Transport Canada etc., and type-accepted by DGCA. ;

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As per the laid down regulation, responsibility for maintaining the aircraft lies with the airline which is required to ensure that the aircraft and its components i.e engines are maintained as per the DGCA approved maintenance programme prepared as per the instructions/recommendation issued by manufacture/type certificate holder and state of design. Airline/ Operator is also responsible for ensuring that the required qualified and experienced manpower, equipment and spares including maintenance data are available for maintaining the aircraft and its engines. ;

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DGCA ensure the compliance of airline operators with all safety and maintenance regulations for aircraft engines through the mechanism of conducting surveillance, spot checks, night surveillance etc. of the airlines/ organizations and personnel. The observations/ findings made during surveillance, spot checks and night surveillance are provided to the airline for taking corrective action. In case of violations, DGCA takes enforcement action in accordance with laid down procedures which may consist of warning, suspension, cancellation including imposition of financial penalty to the personnel involved/ airline.;

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(b): Enforcement Policy and Procedures Manual of DGCA specifies the procedures for determining enforcement action in response to violations of regulations by Airline/Operators. Enforcement action include administrative measures like warning, suspension, cancellation including imposition of financial penalty to the personnel involved/ airline as well as judicial actions such as prosecution. ;

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Amount of penalties are specified in Schedule VIB of Rule 162 of the Aircraft Rules, 1937. Penalties are determined based on the severity of violations or contraventions, ranging from INR 10,000 for minor violation (Level 1) to INR 1 crore for serious offenses (Level 10). The amounts vary for individuals and organizations, depending on their size.;

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(c): The details of financial penalty imposed on companies during the last two years for non-compliance with engine safety norms is attached as 'Annexure'.

Annexure

Details of Penalty imposed on engines related issues during the last two years

S No.	Name of Organisation	Description of violation	year	Penalty imposed (Rs)
1.	Bhushan Aviation Limited	Falsification of Technical Log Book of VT-BSL	2023	75000
2.	M/s Mandke & Mandke	The engine task water rinse was not carried out even once during this period flying of aircraft VT-MAN Robinson R66(RR 300) in and out of Dumas Helipad (Surat, Gujarat) from 27.10.2022 to 30.12.2022	2023	300000
3.	M/s SKYNEX AERO PVT LTD	Organisation has installed vide work order no. SNA/LAA/2023-48 dated 23.11.2023, an engineoverhauled by an unapproved organisation on aircraft VT-LAA on 04.12.23	2024	300000
4.	M/s Wings Aviation Pvt.Ltd	Use of Indian MOGAS of specification IS 2796:2017 instead of manufacturer recommended Indian MOGAS of specification IS 2796:2008 in Tecnam	2024	750000
5.	RED BIRD FLYING TRAINING	Use of Indian MOGAS of specification IS 2796:2017 instead of manufacturer recommended Indian MOGAS of specification IS 2796:2008 in Tecnam	2024	1500000
6.	SKYNEX AERO PVT LTD	Use of Indian MOGAS of specification IS 2796:2017 instead of manufacturer recommended Indian MOGAS of specification IS 2796:2008 in Tecnam	2024	750000